NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीय कंपनी विधि अधिकरण
CUTTACK BENCH
कटक खंडपीठ

ORDER OF THE HEARING ON 29th April, 2024, 10:30 A.M.

CP No. 7/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Debasish Mahapatra -Vs- The Great Escape Amusement (P). Ltd. & Ors.
Under Section	241-242

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s) Mr. Saswat K. Acharya, Adv.

For Respondent (s) Mr. L. D. Sahoo, Adv.

ORDER

Ld. Counsel Mr. Saswat K. Acharya appears on behalf of the counsel on record Mr. Abhishek Dash for the petitioner. Ld. counsel Mr. L.D. Sahoo appears for the Respondent Nos. 2 to 4. The counsel for the petitioner submitted that requisition dated 23.01.2024 found in Page No. 65 of the petition, received by the petitioner accompanied with EGM notice dated 08.03.2024, the said requisition was ever submitted by the 2nd Respondent. He also pointed out Para 11 of the petition in this regard. In contra, the counsel appeared for the respondent stated that requisition dated 23.01.2024 was sent on the same day to the petitioner both by email and by post. The requisition sent by post returned as unserved. Further submitted that meeting was held on 05.04.2024 and Additional Director also appointed. To substantiate the contention of the respondent side that requisition dated 23.01.2024 found in page 65 of the petition was sent on same day. Matter adjourned to tomorrow i.e., 30.04.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)

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